

2. In the Companies (Accounts) Rules, 2014, in the Annexure, substituted, namely:—

for Form No. AOC-5, the following Form shall be

Form No. AOC-5



Form language

English

Hindi

सत्यमेव जयते

Notice of address at which books of account are to be maintained

[Pursuant to first proviso to sub-section (1) of section 128 of the Companies Act, 2013 and Rule 2A of Companies(Accounts) Rules, 2014]

*Refer instruction kit for filing the form
All fields marked in * are mandatory*

Company Information

1 *Corporate Identity Number (CIN)	<input type="text"/>
2 (a) *Name of the Company	<input type="text"/>
2 (b) *Registered office address	<input type="text"/>
3 *Date of board resolution wherein a decision regarding address at which books of account are to be maintained has been taken (DD/MM/YYYY)	<input type="text"/>
4 Address at which the books of account are to be maintained	
*Address Line 1	<input type="text"/>
Address Line 2	<input type="text"/>
*Longitude	<input type="text"/>
*Latitude	<input type="text"/>
*Country *Pin Code/Zip code	<input type="text"/>
*Area/Locality	<input type="text"/>
*City	<input type="text"/>
*District	<input type="text"/>
*State/UT	<input type="text"/>

5 Details pertaining to police station under whose jurisdiction the place of the address at which the books of account are to be maintained falls

Police station name	<input type="text"/>
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Address

*Address Line 1

Address Line 2

*Country

*Pin Code/Zip code

*Area/Locality

*City

*District

*State/UT

Attachments

(a) *Proof of address (Conveyance/Lease deed/ Rent Agreement etc. along with the rent receipts) along with standard NOC in case of Leased or rented property

Max 2 MB

Choose

Remove

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(b) *Copies of the utility bills (not older than two months)

Max 2 MB

Choose

Remove

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(c) *Photograph of registered office showing external building and second will be inside office also showing therein at least one director/ KMP who has affixed his/her digital signature to this form

Max 2 MB

Choose

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(d) Optional attachment(s), if any

Max 2 MB

Choose

Remove

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Declaration

I am authorised by the Board of Directors of the Company vide resolution no Dated (DD/MM/YYYY) to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made there under in respect of the subject matter of this form and matters incidental thereto have been complied with.

I also declare that all the information given herein above is true, correct and complete including the attachments to this form and nothing material has been suppressed.

* To be digitally signed by

DSC BOX

* Designation

(Director/Manager/Company Secretary/CFO/ CEO)

* Director identification number of the director; or DIN or PAN of the manager or CEO or CFO; or Membership number of the Company Secretary

Save

Submit

Note: Attention is drawn to provisions of Section 448 and 449 of the Companies Act, 2013 which provide for punishment for false statement / certificate and punishment for false evidence respectively.

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the company

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

[F. No. 1/19/2013-CL-V-Part III]

MANOJ PANDEY, Jt. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 239(E), dated the 31st March, 2014 and lastly amended, *vide* number G.S.R. 624(E), dated the 5th August, 2022.